

ITEM NO.24

COURT NO.14

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 12891/2022

(Arising out of impugned final judgment and order dated 09-05-2022 in SAD No. 150/2022 passed by the High Court Of Judicature At Allahabad)

SUB INSPECTOR SANJAY KUMAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 10-09-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mr. Raman Yadav, Adv.
Mr. Syed Mehdi Imam, AOR
Ms. Akriti Chaturvedi, Adv.
Mr. Priyam Kaushik, Adv.
Mr. R.S. Yadav, Adv.

For Respondent(s) Mr. Anuvrat Sharma, AOR
Ms. Alka Sinha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel for the parties.
2. Hearing concluded.
3. Judgment reserved.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)